

Declaration of Assets in the form of real estate or investments as per the Full

Court resolution dated 7th May, 1997 and re-iterated on 8th July, 2008.

The declaration is made to the Chief Justice of the High Court in accordance with the declaration of Assets in the form of real estate of investments as per the Full Court (of the Supreme Court) resolution dated 7th May, 1997 and re-iterated on 8th July, 2008, by the Delhi High Court.

The decisions of this court in Central Public Information Officer-vs-Subhash Chandra Agarwal (W.P. No. 288/2009, decided on 2.9.2009 by a single judge) as upheld in Secretary General, Supreme Court of India-vs-Subhash Chandra Agarwal (decided on 12-1-2010 by a Full Bench) held that **“such personal information regarding asset disclosures need not be made public”** unless public interest considerations dictate it, under Section 8(1)(j) of the Right to Information Act, 2005. The safeguard (of privacy), it was held, “is made in public interest in favour of all public officials and public servants.”

This declaration, however, is placed in the public domain, in view of the Full Court resolution of the Delhi High Court, dated 28.08.2009.

- A. Name of Judge : HMJ Mool Chand Garg
- B. Spouse
- C. Name(s) of Dependent Family Members and relationship:
- C.1 Dependant No.1: Son
- C.2 Dependant No.2:

1. Real Estate (immoveable property)

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	Undivided 1/5 th share in a house in Punjabi Bazar, Kotla Mubarakpur, New Delhi Total Area of the property : 250 square yards (approx.)	Inherited on the death of Sh.M.P.Garg (Father). The property was purchased by late father Shri M.P.Garg in his name and in the name of Shri Kailash Chand Aggarwal (brother) sometime in 1986.
2.	½ share in house and shop in Subhash Market, Kotla Mubarakpur, New Delhi Total Area of the property : 85 square yards (approx.)	The property was purchased by me with my brother sometime in F.Y. 1987-88.
3.	Undivided 1/5 th share in house and shop in Subhash Market, Kotla Mubarakpur, New Delhi	Inherited on the death father Shri M.P.Garg

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
	N.A.	

1.3 Real Estate (immoveable property) of the Judge's dependant No.1

S.No.	Description	Remarks
	N.A.	

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
	N.A.		

2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
	N.A.		

2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Fixed Deposit	Rs.30,000/-	Date of Issue: 30.07.2009 Date of Maturity: 30.07.2012
2.	GPF	Rs.1,48,597/-	As on 31.12.2009
3.	PPF	Rs.88,706/-	As on 31.12.2009
4.	LIC Policy	Rs.50,000/-	Premium Rs.3967/- p.a. Date of maturity : 28.05.2018
5.	LIC Policy	Rs.50,000/-	Premium Rs. 2547/- half yearly Date of maturity: 28.07.2025
6.	LIC Policy		Market Plus Policy Premium Rs.10,000/- yearly Date of maturity: 27.3.2013
7.	LIC Policy	Rs.50,000/-	Premium Rs.3450/- half yearly Date of Maturity: 28.4.2011

2.2 Investments of the Judge's Spouse

2.2.1 Shares

S.No.	Description	Number	Remarks
	N.A.		

2.2.2 Mutual Funds

S.No.	Description	Number	Remarks
	N.A.		

2.2.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
	N.A.		

2.3 Investments of the Judge's Dependant No.1

2.3.1 Shares

S.No.	Description	Number	Remarks
	N.A.		

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks
	N.A.		

2.3.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	LIC Policy	Rs.30,000/-	Premium Rs.611 half yearly Date of maturity: 28.1.2029
2.	LIC Policy	Rs.400836/-	Premium Rs.24,620/- p.a.

3. Other remarks

Nil

Signature of the Judge: _____

Date: February 02, 2010